

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J) No.186 of 2020

Amarjeet Chourasiya
@ Amarjit Chourasiya **Appellant**

Versus

The State of Jharkhand **Respondent**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant : Mr. V. P. Singh, Sr. Advocate
For the State : Mr. Azeeduddin, A.P.P

05/Dated: 26th June, 2020

1. Learned senior counsel for the appellant has submitted that the F.I.R was initially registered under the provisions of the Indian Penal Code and thereafter, charge-sheet was submitted under Sections 302, 201 read with Section 34 of the Indian Penal code as well as Sections 3(1)(r)(s)(v)(w)(i) & 3(2)(v) of the SC/ST (Prevention of Atrocities) Act. It is submitted that the case diary is required for better appreciation of the appeal.
2. Learned A.P.P is present.
3. Heard. Office to call for the up-to-date case diary and list the appeal on **05.08.2020**.

(AMITAV K. GUPTA, J.)

Chandan-Rohit/-